

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 29 of 2013 &
IA No. 45 of 2013

Dated : 23rd August, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Nabha Power Ltd. & Anr. ... Appellant(s)
Versus
Punjab State Power Corporation Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant(s): Mr. S. Ganesh, Sr. Adv.
Mr. Aniket Prasoon
Ms. Kanika Chugh

Counsel for the Respondent(s): Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swagatika Sahoo for R-1
Mr. Sanjay Sen, Sr. Adv.
Ms. Shikha Ohri Vashishta
for R-2

ORDER

We have heard Mr. M.G. Ramachandran, the learned counsel for the Respondent No.1.

The learned Senior Counsel for the Appellant is filing the written note on the alternative prayer – Benefits under Foreign Trade Policy.

Post the matter for the reply as well as the rejoinder submissions on **19.09.2013**. In the meantime, the learned

counsel for the Appellant is directed to file the comprehensive
Written Submissions after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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